

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 510 of 2020

IN THE MATTER OF:

M/s. Electronik Lab India Pvt. Ltd.

...Appellant

Versus

M/s. Pinnacle (Air) Pvt. Ltd.

...Respondent

Present:

For Appellant : Ms. Jaikriti S. Jadeja, Advocate

For Respondent : Mr. Karan Singh, Advocate

ORDER
(Through Virtual Mode)

02.09.2020 Mr. Karan Singh, Advocate representing the Respondent seeks and is allowed two weeks' time to file reply-affidavit. Rejoinder thereto may be filed by the Appellant within two weeks thereof.

Learned counsel for the parties may also file their short written submissions, not exceeding three pages, along with their pleadings.

List the appeal 'for Admission (After Notice)' on **13th October, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

/ns/gc/